

**FIR No.: 421/20**

**PS: Pandav Nagar**

**21.09.2020**

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District & Sessions Judge (East) vide order bearing no.5576-94/Judl. Br. East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App CISCO Webex.**

This is an application for release of vehicle i.e. DL-5SCE-6303 On Superdari to the applicant Azan.

Present: Ld. App for the State.

Sh.Parmanand Jaint, Ld. Counsel for applicant.

Reply filed by the I.O. He has not mentioned anything as to whether the vehicle in question is required for the purpose of investigation.

Keeping in view the report of I.O. and law laid down by the Hon'ble High Court of Delhi in case titled as **"Manjit Singh Vs. State" Criminal MC No.4485/2013, and Crl.M.A. No.16055/2013** wherein inter alia law laid down b Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambala Desai and C.M. Mudaliar Vs. State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, I.O. as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and conuntersigned by complainant/affected party as well as by registered owner and I.O.

Application moved by the applicant stands disposed off accordingly.

I.O./SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.

(Rajinder Kumar)  
CMM (East) KKD Courts Delhi  
21.09.2020

**FIR No.: 379/20**

**PS: Kalyanpuri**

**21.09.2020**

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District & Sessions Judge (East) vide order bearing no.5576-94/Judl. Br. East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App CISCO Webex.**

This is an application for release of case property/mobile Realme 5 (Crystal Blue, 64 GB) IMEI No.862452040171159 on Superdari to the applicant Shubham Rawat.

Present: Ld. App for the State.

Counsel Sh. Jain Sahab, Ld. Counsel for the applicant.

Reply filed by the I.O. He has not mentioned anything as to whether the mobile in question is required for the purpose of investigation.

Keeping in view the report of I.O. and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh Vs. State**" **Criminal MC No.4485/2013, and Crl.M.A. No.16055/2013** wherein inter alia law laid down b Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambala Desai and C.M. Mudaliar Vs. State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, I.O. as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to rightful owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned mobile including IME number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and conuntersigned by complainant/affected party as well as by rightful owner and I.O.

Application moved by the applicant stands disposed off accordingly.

I.O./SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.

(Rajinder Kumar)

CMM (East) KKD Courts Delhi

21.09.2020

**FIR No.: 36/20**

**PS: Pandav Nagar**

**21.09.2020**

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District & Sessions Judge (East) vide order bearing no.5576-94/Judl. Br. East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App CISCO Webex.**

This is an application for release of case property/mobile REDMI5A on Superdari to the applicant Umang Kumar.

Present: Ld. App for the State.

Counsel Sh.Rahul Meena, Ld. Counsel for the applicant.

Reply filed by the I.O. He has not mentioned anything as to whether the mobile in question is required for the purpose of investigation.

Keeping in view the report of I.O. and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh Vs. State**" **Criminal MC No.4485/2013, and Crl.M.A. No.16055/2013** wherein inter alia law laid down b Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambala Desai and C.M. Mudaliar Vs. State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, I.O. as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to rightful owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned mobile including IME number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and conuntersigned by complainant/affected party as well as by rightful owner and I.O.

Application moved by the applicant stands disposed off accordingly.

I.O./SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.

(Rajinder Kumar)  
CMM (East) KKD Courts Delhi  
21.09.2020

**FIR No.: 271/2020**

**PS: Kalyanpuri**

**State Vs. Kamaljeet @ Vicky**

**21.09.2020**

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District & Sessions Judge (East) vide order bearing no.5576-94/Judl. Br. East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App CISCO Webex.**

This is an application for grant of bail on behalf fo accused Kamaljeet @ Vicky.

Present: Ld. APP for State.

Ms. Ifat Sultana, Ld. Counsel for the applicant/accused.

Arguments on bail application heard. Bail application and reply of the I.O. perused.

It is submitted by the Ld. Counsel for the applicant/ accused that the applicant/accused is in JC since 10.07.2019. That he is innocent and has been falsely implicated in this case. That the recovery is planted one and nothing was recovered from the possession of the applicant/accused.

The application is opposed by the Ld. APP for the State on the ground that the stolen jewellery was recovered from the applicant/accused's house.

Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, I deem it appropriate to release the applicant/accused on bail on furnishing of personal bail bond of Rs.10,000/- with one surety in the like amount, with the following conditions:

1. To join the investigation and when called by the IO/SHO.
2. Not to contact/threat the complainant/PWs in this case.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM (East) KKD Courts Delhi  
21.09.2020